

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 177/TT/2023**

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of two assets under Augmentation of Transformation capacity at existing Hiriyyur and Kochi Sub-stations in the Southern Region.
- Date of Hearing** : 27.9.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited and 12 others
- Parties Present** : Shri Zafrul Hasan, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri A. Naresh Kumar, PGCIL

**Record of Proceedings**

The representative of the Petitioner, PGCIL, made the following submissions:

- a. The instant petition is filed for the determination of transmission tariff of the 2019-24 tariff period for Asset-1: 1 x 500 MVA, 400/220 kV Transformer along with associated bays at Hiriyyur Sub-station and Asset-2: 1 x 500 MVA, 400/220 kV Transformer along with associated bays at Kochi Sub-station under 'Augmentation of Transformation Capacity at existing Hiriyyur and Kochi Sub-stations' in the Southern Region.
- b. The Ministry of Power, Government of India, vide office memorandum dated 16.7.2023 awarded the "Augmentation of Transformation Capacity at existing Hiriyyur and Kochi Sub-stations" scheme to the Petitioner Company. The Investment Approval (IA) of the project was accorded by the Board of Directors of the Petitioner Company vide Memorandum dated 27.10.2021.
- c. The COD of Asset-1 is claimed as 31.10.2022 and there is no time over-run in the case of Asset-1. In the case of Asset-2, the COD is claimed as 15.7.2023, with a time over-run of 257 days from SCOD i.e. 31.10.2022.



- d. The information sought in the technical validation letter has been filed vide affidavit dated 20.9.2023. None of the respondents have filed any reply in the matter.
- e. The reasons for time over-run are due to:
- i. Delay due to pile foundation works and associated tests at Kochi Sub-station
  - ii. Delay due to excess rainfall
  - iii. Delay due to ban on mineral sand mining
  - iv. Delay in getting approvals of shutdown for ICT-3 and bay extension works
- f. There is no cost over-run in the case of Asset-1. However, the estimated competition cost with respect to Asset-2 may be higher than the FR approved apportioned cost. The Revised Cost Estimate (RCE) will be submitted, if required, after the 2019-24 tariff period, in case there is any cost over-run after considering the actual ACE incurred in 2024-29 tariff period.
- g. The Initial Spares claimed are within the norms under the 2019 Tariff Regulations.
2. The Commission directed the Respondents, to file their reply by 23.10.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.10.2023. The Commission also observed that the due date for filing the reply and rejoinder should be strictly adhered to, and no extension of time will be granted.
3. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

